

State Government not to resort to any change in the Other Backward Classes reservation policies or reservation quotas prevalent in their States;

(b) whether Andhra Pradesh Government has almost enhanced other backward Class reservation by 100 per cent;

(c) whether the Central Government was consulted by Andhra Government in view of this instruction or advice; and

(d) whether any other State has made any changes in other Backward Classes reservation policy or their reservation quota? if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHR) GIRDHAR GOMANGO: (a) The Home Minister Triad addressed Chief Ministers in May 1985 to maintain status quo on reservations for Other Backward Classes, till such time as national consensus is evolved on the question of reservations.

(b) State Government of Andhra Pradesh have issued orders on 15th July, 1986 raising the reservations from twenty five percent to forty four percent.

(c) No, Sir.

(d) Latest information will be collected from the States.

Industrial licence for manufacture of Steel

1707-B. SHRI MUKHTIAR SINGH MALIK: Will the Minister of STEEL AND MINES be pleased to state;

(a) what are the terms of the industrial Licence for the Rs- 700 crores project for the manufacture of steel in Madhya Pradesh also the terms of collaboration of the project;

(b) whether it involves the growth of a large industrial house, namely the Bir-las, and

@Previously Unstarred Question 1745 transferred from the 14th August, 1986.

(c) if so, what are the reasons for issue of such a big licence and whether Government propose to inquire into the matter?

THE MINISTER OF STEEL AND MINES (SHRI K. C PANT): (a) No Industrial Licence has been issued for a Rs. 700 crore project for the manufacture of steel in Madhya Pradesh.

(b) and (c) Do not arise.

Turnover of 'Boost' Drink

§707-C. SHRI PRITHIBI MAJHI: Will the Minister of AGRICULTURE be pleased to state;

(a) what is annual turn over of 'Boost' drink vis-a-vis their licenced capacity; and

(b) how much of it is exported and the foreign exchange earned thereby during the last two years?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA): (a) and (b) Information is being collected and will be laid on the Table of the House.

12.00 NOON.

PAPERS LAID ON THE TABLE

सरदार गुरुचरण सिंह तोहरा (पंजाब) :
सभापति महोदय, मेरा व्यवस्था का प्रश्न है। मेरी बात सुनने वाला है मैं आपके जरिये हाउस को सुनना चाहता हूँ। मेरी व्यवस्था का प्रश्न यह है कि मैं आज आ रहा था दिल्ली में सेशन को अटेंड करने के लिए, दिल्ली बाईर के ऊपर पुलिस खड़ी हुई थी और उस पुलिस ने एक कार्डन बनाया स्टेन गन और राइफलों से लेकर मेरे सामने खड़े हो गये और कहने लगे कि दिल्ली में दाखिल नहीं हो सकता। मैंने पूछा मेरा कसूर क्या है किस बात के लिए नहीं हो सकता तो वे कहने लगे मैंने आपको बता दिया, वे अपने आपको...

@Previously Unstarred Question 1779 transferred from the 11th August, 1986.

MR. CHAIRMAN: This can be a question of privilege. Therefore, I want you to write a letter. I will consider it—Now, please sit down.

Report (1985) of the Press Council of India, New Delhi and related papers

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GADGIL): Sir, I beg to lay on the Table, under Section 20 of the Press Council Act, 1978, a copy (in English and Hindi) of the Seventh Annual Report of the Press Council of India, New Delhi, for the year 1985, together with the Audited Accounts. [Placed in Library, See No. LT—3020/86].

Accounts (1984-85) of the National Council for Cooperative Training, New Delhi and related papers

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers:—

(i) Annual Accounts of the National Council for Cooperative Training, New Delhi, for the year 1984-85 and the Audit Report thereon.

(ii) Statement giving reasons for the delay in laying the papers mentioned at (i) above.

[Placed in Library. See No. LT-3032/86 for (i) and (ii)]—

Copy of the document entitled "National Policy on Education—1986—Programme of Action".

MR. CHAIRMAN: Hon. Members, Shrimati Krishna Sahi wants to place on the Table the National Policy on Education. Though it is not listed, I am permitting her so that the hon. Members may get the copy. If it is not placed today you will not get the copy this week-end.

SHRI NIJMAL CHATTERJEE (West Bengal): I have already received the copy about action plan.

MR. CHAIRMAN: No, it is on Programme of action.

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION AND CULTURE (SHRIMATI KRISHNA SAHI): Sir, I beg to lay on the Table a copy (in English and Hindi) of the document entitled "National Policy of Education—1986—Programme of Action". [Placed in Library. See No. LT-3017/86].

MESSAGES FROM THE LOK SABHA

SHRI A. G. KULKARNI (Maharashtra): I want some information from you. In the last week we discussed about the Churahat Lottery and there is an Editorial in the Times of India...

MR. CHAIRMAN: I have already asked them to expedite the report.

SHRI A. G. KULKARNI: But will it be expedited? They are whitewashing and trying to give wrong information.

MR. CHAIRMAN:—I am not an astrologer.

SHRI A. G. KULKARNI: Would you direct them to have the information through the CBI? Why should not they have the information through the CBI?

MR. CHAIRMAN: I am asking the Ministry to send it.

SECRETARY-GENERAL: Sir, I beg to report that Lok Sabha at its sitting held on the 7th August, 1986;—

(i) agreed without any amendment to the Merchant Shipping (Amendment) Bill, 1986, which was passed by Rajya Sabha on the 23rd July, 1986; and

(ii) passed the Appropriation (No. 4) Bill, 1986.

The Speaker has certified that the Appropriation (No. 4) Bill, 1986, is a Money Bill within the meaning of Article 110 of the Constitution.

Sir, I lay a copy of the Appropriation (No. 4) Bill, 1986 on the Table.